का और आंशिक रूप से लदे ट्रकों को ढो सकते हैं।

उपर्युक्त प्रबन्ध से निम्नलिखित सुरक्षित यातायात क्षमता धौलपुर पुल पर उपलब्ध है :—

(क) कारों, जीपों, आदि जैसी हल्की गाड़ियों की संख्या जो कि प्रतिदिन 7 मोटरबोटों द्वारा वहन की जा सकती है—570 नं०।

(ख) लदे ट्रकों की संख्या जोकि प्रतिदिन 3 आर० पी० एल० बजरी द्वारा वहन किये जा सकते हैं :— 300 नं०।

उपर्युक्त क्षमता में पीपे के पुल की सुविधा शामिल नहीं है जो कि सूखे मौसम में उपलब्ध है। फेरी सेवा बढ़ाने के प्रयत्न किये जा रहे हैं। उपर्युक्त सुविधाओं के लिये प्रयोक्ताओं से कोई उपकर नहीं लिया जाता।

(ग) पुल गिरने के कारणों की जांच करने और पुल के पुनर्निर्माण के लिये सुझाव देने हेतु बनाई गई समिति की अन्तिम रिपोर्ट 31 मई, 1974 को प्राप्त हुई। इस रिपोर्ट की विस्तृत जांच की जा रही है और क्षतिग्रस्त पुल के पुनर्निर्माण के लिये समिति द्वारा अनुशंसित विकल्पों के टेंडर मांगने हेतु सभी संबंधित दस्तावेज तैयार करने हेतु साथ साथ उपाय किये जा रहे हैं। टेंडरों की प्राप्ति और उन पर फैसला करने के बाद पुनर्निर्माण कार्य चालू किया जायेगा जिसमें तीन कार्य वर्ष लगने की संभावना है। परन्तु यदि नया पुल आवश्यक समझा गया तो अपने पहुंच मार्गों सहित, इसके निर्माण में लगभग पांच वर्ष लग जायेंगे।

12.02 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy each of Notification Nos. G.S.R. 785 and 786 (Hindi and English versions) published in Gazette of India dated the 27th July, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [*Placed in Library. See* No. LT-8115/74].

INTERIM REPORT OF NATIONAL COMMISSION ON AGRICULTURE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): On behalf of Shri Annasahib P. Shinde,

I beg to lay on the Table a copy each of the following Interim Reports (Hindi version) of the National Commission on Agriculture on:—

(1) Production Forestry, Man-made forests.

(2) The Organisation and Functions of the Commodity Development Councils and Directorates.

(3) Milk Production through Small Farmers, Marginal farmers and Agricultural Labourers.

(4) Establishment of Meteorological Division in Agricultural Universities.

(5) Soil Survey and Soil Map of India.

(6) Potato Seed.

(7) Modernishing irrigation systems and integrated development of Command areas.

(8) Whole village development programme.

(9) House sites for landless agricultural labourers. [*Placed in Library. See No LT-8116/74*].

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, यह नेशनल कमीशन आन एग्रीकल्चर सरकार के 29 अगस्त, 1970 के प्रस्ताव के अधीन बनाया गया है, यानी इसको बने तकरीबन चार साल पूरे हो गये है। सरकार के प्रस्ताव के अनुच्छेद 7 में कहा गया था

"It is in this background that the Government of India have taken the decision to set up a National Commission to enquire into the progress, problems and potential of the Indian agriculture

In status as well as in the assignment given to it, the Commission will be of the highest level and the Government of India are confident that its report and recommendations would have a far-reaching and historic impact on the development of Indian agriculture in all its aspects"

MR SPEAKER Please tell me the date

श्री मधु लिमये : यह कमीशन 29 अगस्त, 1970 के सरकारी प्रस्ताव के अधीन बना। उसके अनुच्छेद 10 मे कहा गया है

"The commission will make its recommendations as soon as practicable and, in any case, within a period of two years"

कल्पना यह थी कि दो साल से भी कम समय लगेगा, लेकिन किसी भी हालत मे दो साल से अधिक बिल्कुल नही लगना चाहिए। लेकिन इस कमीशन को बने तकरीबन चार साल हो रहे हैं। मैं यह जानना चाहता हू कि क्या यह परमनिन्ट कमीशन बनाया गया है। इसमें तीन फुलटाइम सदस्य रखे गये थे और सरकार ने यह भी कहा था कि बाद मे और फुल-टाइम सदस्य जोड दिये जायेंगे, और 11 आंशिक समय देने वाले सदस्य थे। एक ओर तो यह सरकार मजदूरो की तनख्वाह और बोनस आदि मे कटौती करके उनको फ्रीज कर रही है, और दूसरी ओर जितने भी विधेयक आ रहे है, उन मे पैसा बर्बाद करने के अलावा मैं कुछ भी नही देख रहा हू। अभी एक फिल्म मेंसर वाला बिल आया था, जिसके अनुसार पाच नये फुल-टाइम मेम्बर्ज नियुक्त किये जाने वाले है।

इस मत्रालय मे अब नये मत्री आए हैं। क्या वह इस बात का खुलासा करेंगे कि कमीशन को अपना काम पूरा करने के लिए चार साल भी पर्याप्त नही हैं, और यह कमीशन और कितने साल चलने वाला है? अभी तत्काल इसका जवाब देने की जरूरत नही है। मत्री महोदय बाद मे जानकारी इकट्ठा कर के दे सकते हैं। मै यह जानना चाहता हू कि इस कमीशन पर अभी तक कितना पैसा खर्च हो चुका है। मुझे ऐसा लगता है कि कमीशन को इस बारे मे कोई आदेश देना चाहिए।

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C SUBRAMANIAM) No doubt it has taken four years but I am sure that the hon Members would realise the immensity of the job and the magnitude of the work in analysing not only cereal production but going into the entire gamut of agricultural and allied activities They have submitted 23 or 24 interim reports, it is not as if they have been sleeping over it We have just now further extended the Commission's life by 10 months That is to say, it will be till 30th June next year And I might assure the House that the work of the Commission will be completed by that time.

श्री मधु लिमये : अभी तक कितना खर्चा हुआ है ? फुल-टाइम मेम्बर्ज कितने हैं ?

SHRI C. SUBRAMANIAM: I thought you mentioned all the three. I don't know whether there has been any increase. If the hon. Member is interested I shall try to find out and let him know.

MR. SPEAKER: He has asked for the total budget spent on it.

Shri Pranab Kumar Mukherjee.

ANNUAL ACCOUNTS OF AND AUDIT REPORT ON MADRAS PORT TRUST FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy of the Annual Accounts of the Madras Port Trust for the year 1972-73 and the Audit Report thereon (Hindi and English versions). [*Placed in Library. See No.* LT-8117/74].

(2) (i) A copy of the Merchant Shipping (Medicines, Medical Stores and Appliances) Amendment Rules 1972 (Hindi and English versions) published in Notification No. G.S.R. 1384 in Gazette of India dated the 4th November 1972 and corrigendum thereto published in Notification No. G.S.R. 488 in Gazette of India dated the 18th May, 1974 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See* No. LT-8118/74].

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SUSPENSION OF SOME AIR-INDIA PILOTS

SHRI NIHAR LASKAR (Karimganj): I call the attention of the Minister of Tourism and Civil Aviation to the following matter of urgent public importance and request that he may make a statement thereon:—

'The reported suspension of some Air India pilots due to their refusal to work on the slip system.'

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJNI MAHISHI): Sir, following the steep increases in the price of aviation turbine fuel since October, 1973 the management of Air-India has been doing its best to reduce operational and other costs to the maximum extent possible. One of these measures relates to the pattern of crew scheduling.

On the India U.K. route and on the India-Japan route where the frequency of operations is high, the slip pattern of operation was considered to be more efficient than the existing base pattern of operations. Apart from effecting considerable savings in foreign exchange estimated at about Rs. 75 lakhs per annum, the introduction of the slip system on these two routes would lead to an improved utilisation of crew thereby cutting down the number of crew sets required to maintain the operations. There would be a saving of three sets of crew on the India—U.K. route and two sets of crew on the India-Japan route.

Although it is indisputably a management function to lay down the pattern of crew